#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

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#### THIRTEENTH REPORT

(Presented on 24-8-2005)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirteenth Report.

- 2. The Committee met on 22 August, 2005 for
  - I. Examination of four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

### **Examination of Constitution (Amendment) Bills**

- 3. The Committee examined the following four Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 48A) by Shrimati Daggubati Purandeswari, M.P.

The Bill seeks to amend the Constitution with a view to provide for the constitution of enforcement agencies for the protection and safeguarding of environment, forests and wild life in the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 263) by Shrimati Ingrid McLeod, M.P.

The Bill seeks to amend the Constitution with a view to provide for the constitution of an Inter-State Council with more powers for effective coordination between the Union and the States.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2005 (Amendment of the Seventh Schedule) by Ch. Lal Singh, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer Entry 25 of List III of Seventh Schedule (Concurrent List) relating to Education, including technical education, medical education and universities, vocational and technical training of labour to List I *i.e.* Union List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2005 (Amendment of the Eighth Schedule) by Shri C.K. Chandrappan, M.P.

The Bill seeks to amend the Constitution with a view to include Bhojpuri and Rajasthani languages in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of eleven Bills as shown in Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that six Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining five Bills shown in Appendix–II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

#### Recommendations

- 6. The Committee recommend that-
  - (i) Shrimati Daggubati Purandeswari, Ch. Lal Singh and Shri C.K. Chandrappan be permitted to move for leave to introduce their Constitution (Amendment) Bills;
  - (ii) Shrimati Ingrid McLeod may not be permitted to move for leave to introduce her Constitution (Amendment) Bill specified in sub-para (2) of paragraph 3 above; and
  - (iii) the classification and allocation of time to eleven Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

22 August, 2005

31 Sravana, 1927 (Saka)

CHARNJIT SINGH ATWAL,

Chairman, Committee on Private Members' Bills and Resolutions.

## APPENDIX-I

# (See para 4 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl.	Name of the Bill and	Bill	Category	Time
No.	member-in-charge	No.	recommended	recommended
1	2	3	4	5
1.	The Old Age Pension and Rehabilitation Bill, 2005 by Shrimati Krishna Tirath, M.P.	77 of	2005 A	2 hours
2.	The Coffee Growers Welfare Bill, 2005 by Shri M.P. Veerendrakumar, M.P.	90 of	2005 A	2 hours
3.	The Contract Labour (Regulation and Abolition) (Amendment) Bill, 2005 ( <u>Amendment of section 10</u> ) by Shri Gingee N. Ramachandran, M.P.	94 of	2005 A	2 hours
4.	The Payment of Bonus (Amendment) Bill, 2005 (Amendment of section 2, etc.) by Shri Gingee N. Ramachandran, M.P.	91 of	2005 A	2 hours
5.	The Industrial Disputes (Amendment) Bill, 2005 (Amendment of section 2A, etc.) by Shri Gingee N. Ramachandran, M.P.	95 of	2005 A	2 hours
6.	The National Child Welfare Board Bill, 2005 by Shri R. Sambasiva Rao, M.P.	96 of	2005 A	2 hours

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## APPENDIX-II

## (See para 4 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Prohibition of Extravagant Expenditure on Marriages Bill, 2005 by Shri R. Sambasiva Rao, M.P.	20 of 2	005 B	2 hours
2.	The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 130) by Shri Suresh Kurup, M.P.	82 of 2	005 B	2 hours
3.	The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 253, etc.) by Shri M.P. Veerendrakumar, M.P.	79 of 2	005 B	2 hours
4.	The Payment of Wages (Amendment) Bill, 2005 (Amendment of section 1) by Shri Gingee N. Ramachandran, M.P.	93 of 2	005 B	2 hours
5.	The Family Courts (Amendment) Bill, 2005 (Amendment of section 7, etc.) by Shri C.K. Chandrappan, M.P.	92 of 2	005 B	2 hours

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